

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-489(PB)/2017**

**IN THE MATTER OF:**

IFCI Limited

... Applicant/petitioner

v.

Era Housing & Developers (India) Ltd.

... Respondent

**Order under Section 7**

**Order delivered on 09.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M. KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Vijay K. Singh, Mr. Vineet Arora & Mr.  
Himanshu Chawla, Advocates

For the Respondent:

**ORDER**

One last opportunity is granted for filing rejoinder as requested by the learned counsel for the applicant.

Let the needful now be done within a week with a copy in advance to the learned counsel for the respondent.

List for final arguments on 17.01.2018.

  
**(M.M. KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**09.01.2018**  
**Vineet**